THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to amend

the Jute Manufactures Development Coun-

Word Bank 13.25 hrs.

cil Act, 1983.

JUTE MANUFACTURES DEVELOP-MENT COUNCIL (AMENDMENT) BILL*

[English]

MR. DEPUTY-SPEAKER: Bill to be introduced, Shri Ashok Gehlot,

[Translation]

[English]

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill to amend the Jute manufactuers Development Council act, 1993."

The motion was adopted.

[Translation]

SHRI ASHOK GEHLOT: Sir, I introduce the Bill.

[English]

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.30. p.m.

13.27 hrs.

The Lok Sabha then adjourned for Lunch till thirty minuets past Fourteen of the Clock

Dem. for grants (Rlys.), 1991-92 The Lok Sabha re-assembled after Lunch at thirty-six minutes past Fourteen of the Clock.

Grants (Rlys.) 1992-93; and Supply.

ISHRIMATI MALINI BHATACHARAYA in the Chair

RAILWAY BUDGET 1992-93 GENERAL DISCUSSION- CONTD.

RESOLUTION RE-RECOMMERDATION OF THE RAILWAY CONVENTION COMMITTEE - CONTD.

DEMANDS FOR GRANTS (RAILWAYS) -CONTD.

SUPPLEMENTARY DEMANDS FOR GRANTS- (RAILWAYS)- 1991-92-CONTD.

[English]

MR. CHAIRMAN: Before we take up item Nos. 15 to 18 in today's order paper, I have to inform the House that a list indicating the serial Nos. of Cut Motions moved by hon. Members yesterday, has been put up on the Notice Board.

Hon. Members who are present in the House, and who could not move their Cut Motions yesterday, may move their Cut Motions by sanding slips at the Table within 15 minuets indilcating the serial Nos. of Cut Motions, they would like to move. Those Cut Motions only will be treated as moved. A second list showing the Serial Nos. of Cut Motions moved today will be put up on the Notice Board shortly.

In case any Member finds any discrepancy in the lists, he may kindly bring it to the notice of the Officer at the Table immediately.

Now Dr. Laxminaryan Pandeya to speak.

^{*} Published in Gazzette of India, Extraordinary, Part II, section 2, dated 13.3.1992.